

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, COURT – II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 25-04-2024 AT
02.30 P.M. THROUGH VIDEO CONFERENCING:

PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. VENKATARAMAN SUBRAMANIAM, HON'BLE MEMBER (TECHNICAL)

APPLICATION NUMBER : IA(IBC)/797(CHE)/2024
PETITION NUMBER : CP/IB/152/2022
NAME OF THE PETITIONER : Bank of Baroda
NAME OF THE RESPONDENT(S) : G Pavan Kumar
UNDER SECTION : Rule 11 of NCLT Rules, 2016

ORDER

Ld. Counsel Mr. Badhirinarayanan for the Applicant.

This Application has been filed seeking relief to rectify the order dated 27.02.2024 in CP/IB/152/2022.

It is submitted by the Applicant that CP/IB/152/2022 is the main matter where in he prayed for initiation of Personal Insolvency proceedings against the Personal Guarantor in connection to GVR Infra Projects Private Limited. In CP/IB/152/2022 this Tribunal on 27.02.2024 passed an order which is reproduced below:

“Ld. Counsel Mr. Badirinarayanan for the Petitioner. Ld. Counsel Mr.R.Monesha for the Respondent.

Ld. Counsel for the Petitioner states that the matter has been settled and payment has been received by the Petitioner.

*Recording the above submissions and in view of the memo e-filed, the **petition is dismissed as settled. File be consigned to record room.**”*

Subsequently, this Tribunal on 04.04.2024 heard this IA(IBC)/797(CHE)/2024 and passed an order directing the Counsels for the Applicant and the Respondent. The order is reproduced below:

“Ld. Counsel Mr. S. Sathyanarayanan for the Application.

The Applicant sought necessary corrigendum to the order dated 27.02.2024 in CP/IB/152/2022. In this case Counsels who appeared on 27.02.2024 namely Mr. Badirinarayanan for the Petitioner and Ms.R.Monesha for the Respondent are not present today.

The Applicant is directed to file affidavit from the counsels who were present on that day or let them be present in person to explain their stand.

List the application for hearing on 25.04.2024.”

It is observed that the Counsels have not complied with the directions of this Tribunal.

The Counsels are directed to comply with the earlier directions of this Tribunal dated 04.04.2024

List the application for hearing on **31.05.2024**.

-Sd-

VENKATARAMAN SUBRAMANIAM
Member (Technical)

phk

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)